

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**CP/310/00004/2018 in OA/310/00709/2017**

**Dated Monday the 8<sup>th</sup> day of October Two Thousand Eighteen**

**PRESENT**

**HON'BLE MRS. JASMINE AHMED, Member (J)  
&  
HON'BLE MR. T. JACOB, Member (A)**

A.Kuppusamy,,  
MACP III, Carpenter,  
Chennai City Central Division,  
Chennai 600017. ....Applicant/Applicant

By Advocate M/s. G. Prabhakar

Vs

1.Mr. Meera Dutta IPS,  
The Director General (GDS/PCC),  
Dak Bhawan, Sansad Marg,  
New Delhi 110001.

2.Mr. A. Saravanan IPS,  
The Director of Postal Service & A "A, (HQ),  
O/o The Chief Postmaster General,  
Tamilnadu Circle, Chennai 600002.

3.Mr. R. Aanand IPS,  
The Postmaster General,  
Chennai City Region,  
Chennai 600002.

4.Mr. T. Neela Krishnan M.AB.L,  
The Senior Superintendent of Post Offices,  
Chennai City Central Division,  
Chennai 600017. ....Respondents/Respondents

By Advocate Mr. M. Kishore Kumar

**ORAL ORDER****(Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J))**

This CP has been filed by the applicant in OA 709/2017 alleging wilful disobedience of the order of this Tribunal dt. 28.04.2017 by the respondents. Notice was issued to the respondents.

2. It is seen that on 28.04.2017, a direction was passed by this Tribunal directing the respondents to consider the representation of the applicant dt. 03.02.2017 by passing a reasoned and speaking order within eight weeks from the date of receipt of a copy of that order and the OA was disposed of. Mr. M. Kishore Kumar representing the respondents states that in pursuance of the order passed on 28.04.2017 by this Tribunal, the respondents had passed a speaking order dt. 16.08.2017 which has already been filed and is on record. Accordingly, we feel that the order of this Tribunal has been complied with.

3. Accordingly, CP is closed. Notices are discharged.

**(T.Jacob)  
Member(A)**

**08.10.2018**

SKSI

**(Jasmine Ahmed)  
Member(J)**